

- (b) the date on which the said letter was received; and
- (c) the name of the accused Minister, the action taken against him?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (c) The Supreme Court Registry has informed that the matter with which the correspondence is concerned is *sub-judice* in Civil Appeal Nos. 1223-1224 of 2011 entitled "R.K. Chandramohan Vs. Elephant G. Rajendran and Others" before the Supreme Court of India on judicial side.

Action on 230th report of Law Commission

†1939. SHRIMATI MAYA SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of action taken according to the 230th report prepared by the Law Commission in August, 2009;
- (b) whether action has been taken against anybody in the judiciary for favouring relatives;
- (c) whether any obstacles are being faced in complying with the above report of the Commission in order to bring transparency; and
- (d) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) The 230th Report of the Law Commission considered the aspects of the selection and appointment of High Court Judges, increase in the number of judges, creation of new benches, age of retirement of judges, number of working days and vacation, work culture, speedy justice, justice at easy reach, integrity, virtue and ethics, governance, anti-corruption, access to justice, alternative dispute resolution and its advantages, pendency, use of technology and computerization of lower courts, reforms at village level etc.

The Report was forwarded to the Chief Justices of all High Courts to consider the recommendations for adoption.

Execution of maintenance to women by courts

1940. SHRIMATI BRINDA KARAT: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that under personal and criminal laws, the amount of maintenance given by courts is not only insufficient but it comes after long years of struggle and after many adjournments and postponements in the courts and even when it is awarded it is difficult to get the allowance because the procedure for execution of maintenance is tedious and lengthy; and

†Original notice of the question was received in Hindi.

(b) if so, whether any steps have been taken by Government regarding the quantum of maintenance, that is decided within a fixed time and without adjournment and to put a special enforcement machinery to recover arrears of maintenance?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) It cannot be stated with any degree of accuracy that under the personal laws and criminal laws the amount of maintenance given by the courts are insufficient as the quantum is fixed by the courts on the basis of relevant facts. Hence there is no proposal to establish a special enforcement machinery.

Working of Law Commission

†1941. SHRI NARESH CHANDRA AGRAWAL: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of laws being enforced in the country, at present;
- (b) whether it is a fact that Government had constituted the Law Commission with an intention to make the existing laws effective; and
- (c) if so, the number of reports of the Law Commission received so far and the action taken on those reports?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) Sir, the total number of Central Acts, which are presently being enforced is 1089.

- (b) Yes, Sir.
- (c) Law Commission of India has submitted 236 Reports on various subjects so far and the said reports have been forwarded to the Ministries/ Departments concerned with the subject matter for taking necessary action.

Vacancies of judges

1942. SHRI T.K. RANGARAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that number of vacancies remain unfilled in the High Courts and subordinate courts across the country;
- (b) if so, the details of the sanctioned strength of judges in High Courts, as well as subordinate courts;
- (c) the reasons for the delay in filling up the vacancies; and
- (d) the steps taken to clear the backlog?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Details of the sanctioned strength and the vacancies of Judges in the various High Courts and subordinate courts are given in Statement-I and II (See below).

†Original notice of the question was received in Hindi.